## GOVERNMENT OF INDIA MINISTRY OF HOUSING AND URBAN AFFAIRS LOK SABHA

### UNSTARRED QUESTION NO. 4813 TO BE ANSWERED ON AUGUST 21, 2025

#### STATUS OF PMAY-U IN HATHRAS

NO. 4813. SHRI ANOOP PRADHAN VALMIKI:

Will the Minister of HOUSING AND URBAN AFFAIRS be pleased to state:

- (a) whether the Government has considered about strengthening the role of local social organisations and public representatives to make Pradhan Mantri Awas Yojana Urban (PMAY-U) more effective in smaller towns like Hathras; and
- (b) the special steps taken to ensure effective implementation of PMAY-U in Hathras district?

#### **ANSWER**

# THE MINISTER OF STATE IN THE MINISTRY OF HOUSING AND URBAN AFFAIRS (SHRI TOKHAN SAHU)

(a) & (b): Ministry of Housing and Urban Affairs (MoHUA) has been implementing Pradhan Mantri Awas Yojana - Urban (PMAY-U) since 25.06.2015 to provide all weather pucca houses with basic civic amenities to eligible urban beneficiaries across the country. The scheme period has been extended up to 31.12.2025 to complete sanctioned houses without changing the funding pattern and implementation methodology. Based on the learnings from the experiences of implementation of PMAY-U, MoHUA has revamped the scheme and launched PMAY-U 2.0 'Housing for All' Mission with effect from 01.09.2024 for implementation in urban areas across the country to support 1 crore additional eligible beneficiaries in next five years. PMAY-U 2.0 is implemented through four verticals i.e., Beneficiary Led Construction (BLC), Affordable Housing Partnership (AHP), Affordable Rental Housing (ARH) and Interest Subsidy Scheme (ISS).

Based on the project proposal submitted by States/Union Territories (UTs), a total of 119.31 lakh houses including 7.15 lakh under PMAY-U 2.0, have been sanctioned under PMAY-U by the Ministry, so far. Out of which 112.98 lakh houses have been grounded and 93.81 lakh are completed/delivered to the beneficiaries across the country, as on 04.08.2025. The Ministry conducts regular review with the States/UTs on the progress of the scheme for ensuring effective implementation of the scheme and completion of all the sanctioned houses within the stipulated timeframe including Hathras.

As per the Scheme guidelines of PMAY-U 2.0, a District/Urban Local (ULB) level Committee headed **Body** by the **District Commissioner/Executive** Officer Magistrate/Municipal are responsible for selection of beneficiaries. Further, as per the scheme guidelines, non-officials/public representative may also be nominated as part of this committee. As per the scheme guidelines, Social Audit of the sanctioned PMAY-U projects is mandatory before the release of third installment of Central Assistance and is undertaken States/UTs/ULBs. Social Audit provides the bv beneficiaries and other stakeholders an opportunity to scrutinize the procedures and benefits of the Mission. It affects better accountability, implementation, ensures transparency participation. Social organizations may also be engaged by State/UT Government and ULBs to carry out Social Audit having similar experience of conducting social audit for housing/infrastructure projects.

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